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Chhattisgarh Police (Amendment) Act, 2007 6 of 2008

[09 April 2008]

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Chhattisgarh Police (Amendment) Act, 2007 6 of 2008

[09 April 2008]

An Act to amend the Chhattisgarh Police Act, 2007 (No. 13 of 2007). Be it enacted by the Chhattisgarh Legislature in the Fiftyeighth Year of the Republic of India, as follows:-- * Published in Chhattisgarh Rajpatra (Asadharan) dated 9-4-2008 Page 218(1).

1. Short Title And Commencement :-

- (1) This Act may be called the Chhattisgarh Police (Amendment) Act, 2007.
- (2) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 17:-

In Section 17 of the Chhattisgarh Police Act, 2007 (No. 13 of 2007) (here-in-after referred to as the Principal Act),--

- (1) For the words "a member of the Authority" the words "an independent member of the Commission" shall be substituted.
- (2) Clause (c) shall be omitted.

3. Omission Of Clause (C) Of Section 40 :-

Clause (c) of Section 40 of the Principal Act shall be omitted.

4. Omission Of Section 48 :-

Section 48 of the Principal Act shall be omitted.